

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No. 571/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company	Edelwiess Asset Reconstruction Co. Ltd. -Vs- Shree Coke Manufacturing Co. Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Sovvik Mazumdar, Adv.

Financial
Creditor

A. A. S.
Adv.

② Arif Ali, Adv.

ORDER

6/11/17

Ld. Counsel for the financial creditor are present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 22/11/2017 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)